GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 1335

ANSWERED ON MONDAY THE 8TH DECEMBER, 2025/ AGRAHAYANA 17, 1947 (SAKA)

INSOLVENCY AND BANKRUPTCY CASES

QUESTION

1335. DR. AMAR SINGH:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has data on the number of high-value insolvency and bankruptcy cases initiated since 2016 involving corporate debtors or promoters under investigation by central agencies such as the CBI, ED or SFIO;
- (b) if so, the details of recoveries made by creditors in such cases, including those related to large-scale financial defaults or fugitive economic offenders;
- (c) whether the Government follows a procedure for coordination between insolvency professionals, enforcement agencies, and financial institutions to secure assets located in India and abroad, if so, the details thereof; and
- (d) the measures taken by the Government to strengthen inter-agency mechanisms for tracing and recovering procedure of crime in cases under the Insolvency and Bankruptcy Code, 2016?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[SHRI HARSH MALHOTRA]

- (a) & (b): The Insolvency and Bankruptcy Code (IBC) and central investigation agencies operate in distinct functional domains. The main objective of the IBC is resolution of a stressed company. However, The Insolvency and Bankruptcy Board of India (IBBI) regularly shares details of avoidance transactions (preferential, undervalued, fraudulent and extortionate transactions) reported by RPs under the IBC with the concerned agencies for suitable action under their respective Acts.
- (c) & (d): Under the IBC, the Resolution Professional (RP) is required to take control and custody of all assets of the corporate debtor, including tangible and intangible property, movable and immovable assets, receivables, financial assets and business records, located within or outside India, as provided under Sections 18 and 25 of IBC. Therefore, RPs are expected to work with any authority that has custody, control, or information relating to such assets, including enforcement agencies. Further, as per the Code and Regulations made thereunder the RP must exercise powers and perform duties in compliance with the requirements of law, which includes cooperating with enforcement agencies and financial institutions.

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